

Government of Jammu and Kashmir,
Transport Department, Civil Secretariat,
J&K, Jammu.

NOTIFICATION

Jammu, the ^{21st}.....December, 2020.

S.O. **390** :-In exercise of powers conferred by Section 111 read with sub section 3(b) of Section 110 and Section 212 of the Motor Vehicles Act, 1988 (59 of 1988), the Government of Jammu and Kashmir hereby proposes to make the following amendment in the Jammu and Kashmir Motor Vehicles Rules, 1991 published for the information of all persons likely to be affected thereby; and

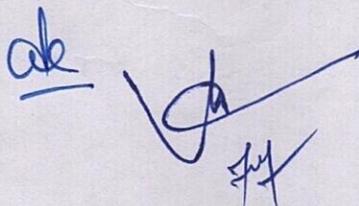
Notice is hereby given that the said draft amendment rules shall be taken into consideration after the expiry of a period of six weeks from the date on which the copies of the official Gazette in which this notification is published are made available to the public;

Objections and suggestions, if any, may be addressed to Administrative Secretary, Transport Department, Room No. 41, Civil Secretariat, Jammu or by e-mail at pstransportjk@gmail.com.

The objections and suggestions which may be received from any person before the expiry of the period specified above shall only be considered.

In rule 274-A:-

- (i) In sub-rule (1) for the words "No Commercial Vehicle" the words "No Vehicle" and for the words and sign "duly approved by an Empowered Committee to be appointed by the Government. The said Committee shall hold regular meetings and proceedings thereof shall be communicated to the Government", the words and figure "by the Transport Commissioner, Jammu and Kashmir on the production of type approval certificate and Form-22" shall be substituted.



(ii) In sub-rule (2):-

a) The words, "Empowered Committee through" shall be omitted;

b) For the words "certificate", the words "type approval certificate" and for the words "besides approved auto Cade/schematic drawings", the words and figures "along with Form-22" shall be substituted.

(iii) In sub-rule (3) for the words "Non Commercial Vehicles", the words "Vehicle" shall be substituted.

(iv) Sub-rule (6) shall be omitted.

Sd/-

(Hirdesh Kumar)IAS

Commissioner/Secretary to Government
Transport Department.

No :- TR-215/MVD/2015

Dated: 21 .12.2020

Copy to the:-

1. Joint Secretary, Government of India, Department of Road, Transport and Highways Transport Bhawan, 1 Parliamentary Street, New Delhi.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. Commissioner/Secretary to Government, General Administration Department.
4. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
5. Transport Commissioner, J&K Jammu.
6. Director, Information, J&K, Jammu with the request that the notification may be published in the leading dailies of Jammu/Srinagar.
7. Director, State Motor Garages J&K.
8. Regional Transport Officer, Jammu/Kashmir/Kathua.
9. Private Secretary to Commissioner/Secretary to Government, Transport Department for information of Commissioner/ Secretary.
10. Government Press, Jammu for publication in extra ordinary issue of Government Gazette.
11. In-Charge Website.
12. S.O file.

(Raj Mohammad Malik) KAS 21/12/20

Deputy Secretary to the Government,
Transport Department